

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-502(ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
20.11.2017**

**NAME OF THE COMPANY: Ms. Nidhi Garg Vs. Applied Electro-Magnetics  
Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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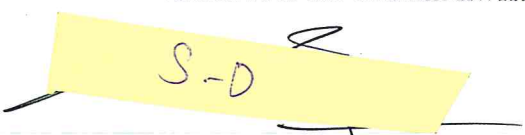
**Present:** R.K. Gupta, Advocate for the Petitioner

**ORDER**

Mr. R.K. Gupta, Ld. Counsel for the Applicant submits that in view of the IRP having already been appointed in (IB) 334(ND)/2017, Mitin Gupta Vs. Applied Electro Magnetics Pvt. Ltd., he shall be preferring his claim before the IRP.

In view of the same, Ld. Counsel wishes to withdraw the aforesaid petition\$.

Dismissed as withdrawn.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**